

1/2008/Import Safety/FSSAI
Food Safety and Standards Authority of India
Ministry of Health and Family Welfare, Govt. of India
FDA Bhawan, Kotla Road,
New Delhi – 110002

Dated: 23rd January, 2013

Subject: Ad-hoc guidelines for Alcoholic Beverages related to Imported Food Clearance Process by FSSAI's Authorized Officers-Reg.

In continuation of letter of even no. dated 20th May, 2011 and subsequent extension issued on the subject mentioned above, the undersigned is directed to refer the above mentioned subject and to convey herewith the following instructions for compliance till further orders.

1. The exemption provided in FSS (Labelling and Packaging) regulations, 2011 regarding declaration of best before date for consumption, is applicable only in case of

(i) wines and liquors

(ii) alcoholic beverages containing 10 percent or more by volume of alcohol.

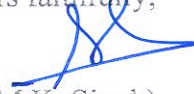
However, the above exemption will not be applicable in case of wines labelled as Non-alcoholic/De-alcoholised wine and declaration of best before date for consumption shall be applicable in such circumstances.

And also, Declaration of veg/non-veg logo on the label shall not apply in respect of alcoholic drinks.

2. Clearance of imported alcoholic beverages may be considered as per usual procedure subject to the condition that **minor labelling defects viz.** Name and address of the importer is a rectifiable defect and is allowed to be affixed in custom bound warehouse as per the advisory issued vide letter No. 1-17/FSSAI/T/2012 (Part J) dated 23rd March, 2012.

This issues with the approval of the competent authority.

Yours faithfully,



(M.K. Singh)

Assistant Director

To:

FSSAI's all Authorized Officers

Copy to:

1. Advisor (S)
2. Dir (E), FSSAI
3. Dir (S), FSSAI
4. Dir (QA & S)
5. FSSAI Website

Copy for information:

PPS to Chairperson, FSSAI